

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The NC Meeting No.22/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 02.02.2017 and actually held on 16.02.2017 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.21/AM-17 dated 19.01.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.22/AM-17 dated 02.02.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 22/84-ALC3/2016 **MEETING DATE** : 02.02.2017

<b>Case No.:</b> 26/18/84-ALC3/2016	<b>Party</b> Name:PEARLGLOBAL INDUSTRIES LIMITED	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
HQ File 1 :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 03.01.2017 through email to submit the justification alongwith sketch and sample as the higher wastage requirement of inputs in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:</b> 7/24/84-ALC3/2015	<b>Party Name:</b> A.M.VINYL PVT.LTD.,	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status:</b> Reject
HQ File 2 :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

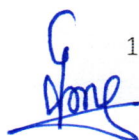
<b>Case No.:</b> 1/26/84-ALC3/2015	<b>Party Name:</b> DUCERE TECHNOLOGIES PRIVATE LIMITED	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status:</b> Reject
HQ File 3 :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the applicant firm has not appeared before NC on 05.01.2017. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>4 Case No.:</b> 8/4/84-ALC3/2016	<b>Party Name:</b> NARASIMHA	<b>Meet No/Date:</b> 22/84-	<b>Status</b>
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	MURTHY.MR(PROP.TECH NO FLEX INDUSTRIES)	ALC3/2016 02.02.2017	<b>Deferred</b>
HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:071010982 0 16.05.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda and noted that the second reminder has been issued to RA, Bangalore on 05.01.2017 through e-mail to furnish the hard copy of three set of application of the firm. The reply is not received so far. NC decided to remind to RA to furnish the hard copy of application. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:26/8/84- ALC3/2016</b>	Party Name:MTV EXPORTS	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File 5 :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through e.mail to submit the CAD and Measurement chart of the product. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:15/18/84- ALC3/2016</b>	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File 6 :01/84/050/00296/AM17/	RLA File :02/24/040/00184/AM16/	Lic.No/Date:0210206746 09.06.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 13.02.2017 to the firm to indicate the total weight of the export product indicating weight of each helmet. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:16/18/84- ALC3/2016</b>	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File 7 :01/84/050/00297/AM17/	RLA File :02/24/040/00189/AM16/	Lic.No/Date:0210206747 09.06.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 13.02.2017 to the firm to indicate the total weight of the export product indicating weight of each helmet. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:5/10/84-ALC3/2016</b>	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File 8 :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to ask the firm to furnish the net content of input in export, individual content quantity wise import



and final product in this case. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:</b> 9/12/84- ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
<b>HQ File</b> :01/84/050/00200/AM17/	<b>RLA File</b> :08/24/040/00141/AM17/	<b>Lic.No/Date:</b> 0810138304 18.07.2016	<b>Defer Date:</b> 23.02.2017

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.11.2016 through e.mail to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:</b> 10/12/84- ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
<b>HQ File</b> :01/84/050/00201/AM17/	<b>RLA File</b> :08/24/040/00143/AM17/	<b>Lic.No/Date:</b> 0810138310 19.07.2016	<b>Defer Date:</b> 23.02.2017

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:</b> 11/12/84- ALC3/2016	<b>Party Name:</b> CHELSEA MILLS LLP	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status:</b> Reject
<b>HQ File</b> :01/84/050/00202/AM17/	<b>RLA File</b> :05/23/040/00198/AM17/	<b>Lic.No/Date:</b> 0510399131 19.07.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 08.11.2016 to furnish the CAD, measurement chart and sketch in this case. Reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 16/12/84-	<b>Party Name:</b> ARVIND	<b>Meet No/Date:</b> 22/84-	<b>Status</b>
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ALC3/2016	GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	ALC3/2016 02.02.2017	Deferred
HQ File :01/84/050/00207/AM17/	RLA File :08/24/040/00142/AM17/	Lic.No/Date:0810138309 19.07.2016	Defer Date: 23.02.2017
<p><b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following:</p> <ol style="list-style-type: none"> <li>1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.</li> <li>2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.</li> <li>3. Sketch of the garment with marking.</li> <li>4. CAD of the garment with efficiency.</li> </ol> <p>Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.</p>			
Case No.:6/10/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status:Reject
HQ File :01/84/050/00182/AM17/	RLA File :03/94/040/00293/AM17/	Lic.No/Date:0310806603 26.07.2016	
<p>13 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case. Reply is not received from the firm as desired by NC so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			
Case No.:1/22/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status:Approved
HQ File :01/84/050/00407/AM17/	RLA File :05/24/040/00198/AM17/	Lic.No/Date:0510399309 01.08.2016	
<p>14 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.</p> <p>GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			
Case No.:2/12/84-ALC3/2016	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status:Reject
HQ File :01/84/050/00193/AM17/	RLA File :02/24/040/00080/AM17/	Lic.No/Date:0210206877 05.08.2016	
<p>15 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.</p>			



RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 28/12/84- ALC3/2016	<b>Party Name:</b> JPM EXPORTS PRIVATE LIMITED	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
HQ File 16 :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 08.02.2017 which is not as desired by NC. Therefore, Committee decided to ask the firm to furnish the CAD and CAM of the products in this case and defer the case for re-listing on 23.02.2017.			

<b>Case No.:</b> 29/12/84- ALC3/2016	<b>Party Name:</b> PRIMO FASHIONS,	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
HQ File 17 :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

<b>Case No.:</b> 21/12/84- ALC3/2016	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
HQ File 18 :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

<b>Case No.:</b> 1/12/84- ALC3/2016	<b>Party Name:</b> GANGA ACROWOOLS LIMITED	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
HQ File 19 :01/84/050/00192/AM17/	RLA File :30/24/040/00019/AM17/	Lic.No/Date:3010103830 29.08.2016	Defer Date: 23.02.2017
<b>Decision:</b> The Committee considered the case as per agenda and observed that the letter has been issued to RA, Ludhiana 02.02.2017 to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.			

<b>Case No.:</b> 23/18/84- ALC3/2016	<b>Party Name:</b> STAND21 EXPORTS (INDIA) PVT LTD.	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
HQ File 20 :01/84/050/00304/AM17/	RLA File :04/24/040/00082/AM17/	Lic.No/Date:0410162244 02.09.2016	Defer Date: 23.02.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 22.12.2016 to the firm to furnish the following information : 1. Complete calculation indicating the requirement of raw material (both imported & indigenous) for manufacture of each show and for different sizes.			



2. To clarify whether export product will be Gents Half Boot (SION G-9) /Long Boot (SION G-10) or simply leather show (SION G-14) and also how the requirement of inputs given in the SION are different in this case.
3. Past production of item of export vis-a vis consumption of raw materials, both imported & indigenous, during the past three years, duly certified by a Chartered Accountant.
- NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

21	<b>Case No.:</b> 5/18/84-ALC3/2016 HQ File :01/84/050/00286/AM17/	Party Name:KUSUMGAR CORPORATES PVT. LTD. RLA File :03/94/040/00488/AM17/	Meet No/Date:22/84-ALC3/2016 02.02.2017 Lic.No/Date:0310807617 06.09.2016	<b>Status</b> <b>Deferred</b> Defer Date: 23.02.2017
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

22	<b>Case No.:</b> 2/22/84-ALC3/2016 HQ File :01/84/050/00408/AM17/	Party Name:GAURAV INTERNATIONAL RLA File :05/23/040/00275/AM17/	Meet No/Date:22/84-ALC3/2016 02.02.2017 Lic.No/Date:0510399680 12.09.2016	<b>Status:Approved</b>
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

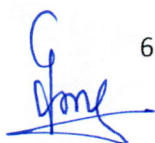
23	<b>Case No.:</b> 8/18/84-ALC3/2016 HQ File :01/84/050/00289/AM17/	Party Name:VENUS SAFETY & HEALTH PVT. LTD., RLA File :03/95/040/00207/AM16/	Meet No/Date:22/84-ALC3/2016 02.02.2017 Lic.No/Date:0310807808 15.09.2016	<b>Status</b> <b>Deferred</b> Defer Date: 23.02.2017
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the manufacturing process and CAD of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

24	<b>Case No.:</b> 19/20/84-ALC3/2016 HQ File :01/84/050/00362/AM17/	Party Name:MATRIX CLOTHING PVT. LTD. RLA File :05/24/040/00300/AM17/	Meet No/Date:22/84-ALC3/2016 02.02.2017 Lic.No/Date:0510399790 21.09.2016	<b>Status</b> <b>Deferred</b> Defer Date: 23.02.2017
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

25	<b>Case No.:</b> 35/20/84-ALC3/2016	Party Name:J.D.APPARELS PVT. LTD.	Meet No/Date:22/84-ALC3/2016	<b>Status</b> <b>Deferred</b>
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		02.02.2017	
HQ File :01/84/050/00378/AM17/	RLA File :05/23/040/00276/AM17/	Lic.No/Date:0510399815 22.09.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:25/18/84-ALC3/2016</b>	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status:Approved</b>
HQ File :01/84/050/00306/AM17/	RLA File :04/24/040/00095/AM17/	Lic.No/Date:04101623 10 23.09.2016	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U. O No.7/19/16-TSW dated 15.2.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	COW LEATHER BELTS	140820 Nos	4. BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)
	Style Qty(In Nos_			
	55168 2136		5. BEMIS TPU ADHESIVE FILM (ADHESIVE )	10095.61 MTR
	55179 2705		6. 1MM BONDED LEATHER -CHAMAR CHARME(LEATHER BOARD)	6251.14 SQMTR
	55229 1772		7. 0.5MM BONDED LEATHER CHARMAR CHARME (LEATHER BOARD)	2651.37 SQMTR
	55230 715		8. 0.6MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE (NON WOVEN LINING MATERIAL)	2778.24 YARD
	56822B 950		9. LEATHER AUXILIARY (POLISHES/EDGE STAIN)	1394.43 KGS
	568221 516		10. WATER BASED ADHESIVE (ADHESIVE)	194.67 KGS
	57030 1408		11. RESIN NAN PAO BWA-316 CH BAOWEILNG BRAND (ADHESIVE)	1442.89 KGS
	57031 1248		12. DA550 PRIMER (PRIMER)	1065.80 KGS
	58636 1525		13. 6GM SILICA GEL (PACKING MATERIAL)	As per Packing Policy (Nos)
	58637 1780		14. PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy (Nos)
	64079 787		15. PACKING GIFT BOX	As per Packing
	64085 500			
	64089 788			
	64099 4092			
	64772 784			
	64773 2902			
	64889 500			
	64890 2668			
	F55157 29206			
	F55158 18522			
	F55434 5156			
	F64824 13263			
	F64826 7045			
	F64840 12361			
	F64842 17294			
	F65185 4990			
	F65186 3272			
	F65243 787			
	F65245 1148			
	Total 140820			

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					(PACKING MATERIAL)	Policy (Nos)	
				16.	PACKING INSERT BOX (PACKING MATERIAL)	As per Packing Policy (Nos)	
2.	Cow Leather Belts Combination with PVC Materials		Export quantity	1.	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH-54")	4079.62 MTRS	
	Style	Qty (In Nos.)					
	64077	5241	94861 Nos	2	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS 50/50 TC BLEND PLAIN WEAVE -WIDTH-54"	13.010 MTRS	
	64084	1780					
	64087	826					
	64087	241					
	65264	649					
	F64825	10424		3	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP-50/50 TC BLEND PLAIN WEAVE-WIDTH-54")	458.784 MTRS	
	F64828	14942					
	F64839	36568					
	F65242	2515					
	Total	73186		4	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)	
				5	BEMIS TPU ADHESIVE FILM(ADHESIVE)	5733.60 MTRS	
				7.	1.5MM BONDED LEATHER-CHARMAR CHARME (LEATHER BOARD)	4642.49 SQMTR	
				9.	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	717.94 KGS	
				10.	WATER BASES ADHESIVE (ADHESIVE)	78.62 KGS	
				11.	RESIN NAN PAO BWA-316CH BAOWEILING BRAND (ADHESIVE)	71.62 KGS	
				12.	DA550 PRIMER PRIMER	562.69 KGS	
				13.	6 GM SILICA GEL (PACKING MATERIAL)	Net to Net (NUMBERS)	
				14.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy (NUMBERS)	
				15.	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy (NUMBERS)	

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:46/20/84-ALC3/2016		Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:22/84-ALC3/2016 02.02.2017	Status: Reject
27	HQ File :01/84/050/00389/AM17/	RLA File :02/24/040/00127/AM17/	Lic.No/Date:0210207052 29.09.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for examine / comments of the case. NC observed that the firm has not given the CAD and CAM of the product in this case. Therefore the				

*Rupa*

*G. D. Singh*

*M*



Committee could not calculate the requirement of inputs and constrained to reject the case.  
RA concern may take necessary action subject to compliance of other usual conditions.

28	<b>Case No.:26/20/84-ALC3/2016</b>	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00369/AM17/	RLA File :05/24/040/00311/AM17/	Lic.No/Date:0510399975 03.10.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

29	<b>Case No.:29/20/84-ALC3/2016</b>	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the justification for requirement of higher wastage in this case. The case stands deferred for re-listing on 23.02.2017.

30	<b>Case No.:6/18/84-ALC3/2016</b>	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through email to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

31	<b>Case No.:62/20/84-ALC3/2016</b>	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

32	<b>Case No.:24/20/84-ALC3/2016</b>	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00367/AM17/	RLA File :05/24/040/00313/AM17/	Lic.No/Date:0510400059 06.10.2016	Defer Date: 23.02.2017



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:</b> 28/20/84- ALC3/2016	<b>Party Name:</b> ORIENT CRAFT LIMITED	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status:</b> Approved
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HQ File :01/84/050/00371/AM17/	RLA File :05/24/040/00331/AM17/	Lic.No/Date:0510400075 07.10.2016	
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per measurement chart and CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 30/20/84- ALC3/2016	<b>Party Name:</b> ORIENT CRAFT LIMITED	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
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HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date:0510400110 17.10.2016	Defer Date: 23.02.2017
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:</b> 45/20/84- ALC3/2016	<b>Party Name:</b> ABHIKRITI IMPEX PVT. LTD.,	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status:</b> Reject
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HQ File :01/84/050/00388/AM17/	RLA File :02/24/040/00135/AM17/	Lic.No/Date:0210207084 17.10.2016	
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's reply has been received on 16.02.2017. NC decided to reject the case as the firm has not provided the CAD of the product in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 33/20/84- ALC3/2016	<b>Party Name:</b> SIPL TEXTILES PVT.LTD.	<b>Meet No/Date:</b> 22/84- ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
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HQ File :01/84/050/00376/AM17/	RLA File :05/24/040/00315/AM17/	Lic.No/Date:0510400157 19.10.2016	Defer Date: 23.02.2017
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the justification of higher wastage of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:</b> 16/20/84- ALC3/2016	<b>Party Name:</b> SUPREME NONWOVEN INDUSTRIES	<b>Meet No/Date:</b> 22/84- ALC3/2016	<b>Status</b> <b>Deferred</b>
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		PVT LTD	02.02.2017	
	HQ File :01/84/050/00359/AM17/	RLA File :03/95/040/00553/AM17/	Lic.No/Date:0310808585 20.10.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 02.02.2017. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017			
	<b>Case No.:22/20/84-ALC3/2016</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
38	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the CAD, Justification of fabric requirement of the product. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:36/20/84-ALC3/2016</b>	Party Name:ARVIND LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
39	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:19/18/84-ALC3/2016</b>	Party Name:AUGUSTAN KNITWEAR PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
40	HQ File :01/84/050/00300/AM17/	RLA File :32/24/040/00022/AM17/	Lic.No/Date:3210078010 26.10.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:6/20/84-ALC3/2016</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status:Approved</b>
41	HQ File :01/84/050/00349/AM17/	RLA File :05/24/040/00376/AM17/	Lic.No/Date:0510400299 27.10.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			



Case No.:13/20/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:22/84-ALC3/2016 02.02.2017	Status:Approved
42 HQ File :01/84/050/00356/AM17/	RLA File :05/24/040/00374/AM17/	Lic.No/Date:0510400298 27.10.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:5/16/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:22/84-ALC3/2016 02.02.2017	Status Deferred
43 HQ File :01/84/050/00279/AM17/	RLA File :07/24/040/00234/AM17/	Lic.No/Date:0710110601 28.10.2016	Defer Date: 23.02.2017
<b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 23.02.2017.			

Case No.:21/20/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:22/84-ALC3/2016 02.02.2017	Status Deferred
44 HQ File :01/84/050/00364/AM17/	RLA File :05/23/040/00350/AM17/	Lic.No/Date:0510400316 28.10.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 to furnish the CAD of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.			

Case No.:55/20/84-ALC3/2016	Party Name:UNITED LEASING AND INDUSTRIES LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	Status Deferred
45 HQ File :01/84/050/00398/AM17/	RLA File :05/24/040/00375/AM17/	Lic.No/Date:0510400361 04.11.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	Status Deferred
46 HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

47 Case No.:24/22/84-	Party Name:FRONTIER	Meet No/Date:22/84-	Status
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	<b>ALC3/2016</b>	PROTECTIVEWEAR PRIVATE LIMITED	ALC3/2016 02.02.2017	<b>Deferred</b>
	HQ File :01/84/050/00430/AM17/	RLA File :02/24/040/00147/AM17/	Lic.No/Date:0210207130 11.11.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:14/18/84- ALC3/2016</b>	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
48	HQ File :01/84/050/00295/AM17/	RLA File :07/24/040/00252/AM17/	Lic.No/Date:0710110678 23.11.2016	Defer Date: 23.02.2017
	<b>Decision :</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to ask RA to furnish the three set of application in this case. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:32/22/84- ALC3/2016</b>	Party Name:KARAN LETEX LTD	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status:Approved</b>
49	HQ File :01/84/050/00438/AM17/	RLA File :06/24/040/00025/AM17/	Lic.No/Date:0610038488 23.11.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:50/20/84- ALC3/2016</b>	Party Name:HIG H PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
50	HQ File :01/84/050/00393/AM17/	RLA File :05/23/040/00356/AM17/	Lic.No/Date:0510400451 24.11.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:37/22/84- ALC3/2016</b>	Party Name:SURYA TEXTECH,	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
51	HQ File :01/84/050/00443/AM17/	RLA File :22/24/040/00077/AM17/	Lic.No/Date:2210015599 24.11.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
52	<b>Case No.:60/20/84- ALC3/2016</b>	Party Name:MELRONE HAIR FACTORY	Meet No/Date:22/84- ALC3/2016	<b>Status:Approved</b>



			02.02.2017	
	HQ File :01/84/050/00403/AM17/	RLA File :04/24/040/00146/AM17/	Lic.No/Date:0410162523 25.11.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:29/22/84-ALC3/2016</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
53	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:30/22/84-ALC3/2016</b>	Party Name:CITRUS FASHIONS PRIVATE LIMITED.	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
54	HQ File :01/84/050/00436/AM17/	RLA File :02/24/040/00157/AM17/	Lic.No/Date:0210207149 25.11.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:52/20/84-ALC3/2016</b>	Party Name:RICHA & CO	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status:Approved</b>
55	HQ File :01/84/050/00395/AM17/	RLA File :05/24/040/00411/AM17/	Lic.No/Date:0510400532 29.11.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:6/22/84-ALC3/2016</b>	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
56	HQ File :01/84/050/00412/AM17/	RLA File :03/95/040/00646/AM17/	Lic.No/Date:0310809395 29.11.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
57	<b>Case No.:51/20/84-ALC3/2016</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84-ALC3/2016	<b>Status Deferred</b>

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		02.02.2017	
HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

	<b>Case No.:53/20/84- ALC3/2016</b>	Party Name:NOORVEER CREATIONS PVT. LTD	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
58	HQ File :01/84/050/00396/AM17/	RLA File :05/24/040/00424/AM17/	Lic.No/Date:0510400550 30.11.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 15.02.2017. NC decided to defer the case for re-listing on 23.02.2017.				

	<b>Case No.:54/20/84- ALC3/2016</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
59	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.				

	<b>Case No.:57/20/84- ALC3/2016</b>	Party Name:RICHA & CO	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status:Approved</b>
60	HQ File :01/84/050/00400/AM17/	RLA File :05/24/040/00428/AM17/	Lic.No/Date:0510400537 30.11.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:22/22/84- ALC3/2016</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
61	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.				

62	<b>Case No.:61/20/84- ALC3/2016</b>	Party Name:LINK UP TEXTILES LIMITED	Meet No/Date:22/84- ALC3/2016 02.02.2017	<b>Status Deferred</b>
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HQ File :01/84/050/00404/AM17/	RLA File :04/24/040/00156/AM17/	Lic.No/Date:0410162530 01.12.2016	Defer Date: 23.02.2017
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:4/22/84-ALC3/2016</b>	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status:Approved</b>
HQ File :01/84/050/00410/AM17/	RLA File :03/94/040/00767/AM17/	Lic.No/Date:0310809482 01.12.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:59/20/84-ALC3/2016</b>	Party Name:EXEL SOURCING COMPANY,	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:58/20/84-ALC3/2016</b>	Party Name:JAI COTTON	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File :01/84/050/00401/AM17/	RLA File :32/24/040/00030/AM17/	Lic.No/Date:3210078047 07.12.2016	Defer Date: 23.02.2017

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 02.02.2017 to furnish the justification higher wastage and measurement chart of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:25/22/84-ALC3/2016</b>	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File :01/84/050/00431/AM17/	RLA File :02/24/040/00178/AM17/	Lic.No/Date:0210207182 07.12.2016	Defer Date: 23.02.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 15.02.2017 to the firm to furnish the following information :

- Export wise import details
- Complete calculation for requirement of raw materials duly certified by Chartered Engineer
- To indicate separately quantity of each export item with accessories and without accessories.

NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.

*[Signature]*

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*[Signature]*



67	<b>Case No.:</b> 12/22/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status:Approved</b>
	HQ File :01/84/050/00418/AM17/	RLA File :05/23/040/00430/AM17/	Lic.No/Date:0510400690 08.12.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

68	<b>Case No.:</b> 27/22/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00433/AM17/	RLA File :05/24/040/00413/AM17/	Lic.No/Date:0510400683 08.12.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

69	<b>Case No.:</b> 16/22/84-ALC3/2016	Party Name:K. JANAVI	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00422/AM17/	RLA File :05/23/040/00432/AM17/	Lic.No/Date:0510400705 09.12.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

70	<b>Case No.:</b> 31/22/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
	HQ File :01/84/050/00437/AM17/	RLA File :05/24/040/00439/AM17/	Lic.No/Date:0510400698 09.12.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

71	<b>Case No.:</b> 5/22/84-ALC3/2016	Party Name:MARUDHAR FASHIONS	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status:Approved</b>
	HQ File :01/84/050/00411/AM17/	RLA File :03/95/040/00713/AM17/	Lic.No/Date:0310809769 13.12.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case, as detailed below:			
	S.No.	Export Product	Export Quantity	Import item
				Qty. allowed



1.	Woollen Carpets – Hand Woven (80% Wool, 20% Cotton Yarn)	12500.000 KG	Yarn of Carded Wool (+80% Wt of Wool)	10500 KG (including 5% wastage)
			Cotton Yarn	2625 KG (including 5% wastage)

RA concern may take necessary action subject to compliance of other usual conditions.

72	<b>Case No.:</b> 18/22/84-ALC3/2016	<b>Party Name:</b> RADIANT EXPORTS	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.				

73	<b>Case No.:</b> 15/22/84-ALC3/2016	<b>Party Name:</b> ALPINE APPARELS PVT.LTD.	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status</b> <b>Deferred</b>
	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.				

74	<b>Case No.:</b> 9/22/84-ALC3/2016	<b>Party Name:</b> RICHA & CO	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status:</b> Approved
	HQ File :01/84/050/00415/AM17/	RLA File :05/24/040/00463/AM17/	Lic.No/Date:0510400873 20.12.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

75	<b>Case No.:</b> 13/22/84-ALC3/2016	<b>Party Name:</b> ORIENT CRAFT LIMITED	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status:</b> withdrawn
	HQ File :01/84/050/00419/AM17/	RLA File :05/24/095/00013/AM17/	Lic.No/Date:0510400878 20.12.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.18/AM17 dated 08.12.2017 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				

76	<b>Case No.:</b> 19/22/84-ALC3/2016	<b>Party Name:</b> ORIENT CRAFT LIMITED	<b>Meet No/Date:</b> 22/84-ALC3/2016 02.02.2017	<b>Status:</b> Withdrawn
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	HQ File :01/84/050/00425/AM17/	RLA File :05/24/095/00012/AM17/	Lic.No/Date:0510400877 20.12.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.18/AM17 dated 08.12.2017 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdrawn the case.			
	<b>Case No.:20/22/84-ALC3/2016</b>	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status: Withdrawn</b>
77	HQ File :01/84/050/00426/AM17/	RLA File :05/24/095/00011/AM17/	Lic.No/Date:0510400876 20.12.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.18/AM17 dated 08.12.2017 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdrawn the case.			
	<b>Case No.:21/22/84-ALC3/2016</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status: Withdrawn</b>
78	HQ File :01/84/050/00427/AM17/	RLA File :05/24/095/00014/AM17/	Lic.No/Date:0510400886 20.12.2016	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.18/AM17 dated 08.12.2017 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdrawn the case.			
	<b>Case No.:34/22/84-ALC3/2016</b>	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
79	HQ File :01/84/050/00440/AM17/	RLA File :06/24/040/00029/AM17/	Lic.No/Date:0610038507 20.12.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
	<b>Case No.:3/22/84-ALC3/2016</b>	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
80	HQ File :01/84/050/00409/AM17/	RLA File :03/95/040/00720/AM17/	Lic.No/Date:0310810024 21.12.2016	Defer Date: 23.02.2017
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			
81	<b>Case No.:26/22/84-ALC3/2016</b>	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>



HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 23.02.2017
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:33/22/84-ALC3/2016</b>	Party Name:KARAN LETEX LTD	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status:Approved</b>
HQ File :01/84/050/00439/AM17/	RLA File :06/24/040/00030/AM17/	Lic.No/Date:0610038514 21.12.2016	

82

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:8/22/84-ALC3/2016</b>	Party Name:RICHA & CO	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status:Approved</b>
HQ File :01/84/050/00414/AM17/	RLA File :05/24/040/00472/AM17/	Lic.No/Date:0510400911 22.12.2016	

83

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:7/22/84-ALC3/2016</b>	Party Name:RICHA & CO	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File :01/84/050/00413/AM17/	RLA File :05/24/040/00476/AM17/	Lic.No/Date:0510400978 28.12.2016	Defer Date: 23.02.2017

84

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the justification for requirement of higher wastage alongwith sample in this case. The case stands deferred for re-listing on 23.02.2017.

<b>Case No.:28/22/84-ALC3/2016</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:22/84-ALC3/2016 02.02.2017	<b>Status Deferred</b>
HQ File :01/84/050/00434/AM17/	RLA File :05/24/040/00466/AM17/	Lic.No/Date:0510400973 28.12.2016	Defer Date: 23.02.2017

85

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.

86 <b>Case No.:39/22/84-</b>	Party Name:FLEXITUFF	Meet No/Date:22/84-	<b>Status</b>
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ALC3/2016	INTERNATIONAL LTD	ALC3/2016 02.02.2017	Deferred
HQ File :01/84/050/00445/AM17/	RLA File :11/24/040/00003/AM17/	Lic.No/Date:1110028251 30.12.2016	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

Case No.:35/22/84- ALC3/2016	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status Deferred
87 HQ File :01/84/050/00441/AM17/	RLA File :06/24/040/00033/AM17/	Lic.No/Date:0610038523 02.01.2017	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

Case No.:14/22/84- ALC3/2016	Party Name:P.K.OVERSEAS	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status Deferred
88 HQ File :01/84/050/00420/AM17/	RLA File :05/24/040/00488/AM17/	Lic.No/Date:0510401065 03.01.2017	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

Case No.:17/22/84- ALC3/2016	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status:Approved
89 HQ File :01/84/050/00423/AM17/	RLA File :10/24/040/00090/AM17/	Lic.No/Date:1010059676 03.01.2017	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for including 5 % wastage subject to relevant thickness in export and import. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:36/22/84- ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status Deferred
90 HQ File :01/84/050/00442/AM17/	RLA File :06/24/040/00034/AM17/	Lic.No/Date:0610038524 03.01.2017	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

91 Case No.:11/22/84-	Party Name:GAURAV	Meet No/Date:22/84-	Status
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ALC3/2016	INTERNATIONAL	ALC3/2016 02.02.2017	Deferred
HQ File :01/84/050/00417/AM17/	RLA File :05/23/040/00486/AM17/	Lic.No/Date:0510401086 04.01.2017	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

Case No.:38/22/84- ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status Deferred
92 HQ File :01/84/050/00444/AM17/	RLA File :11/24/040/00004/AM17/	Lic.No/Date:1110028253 04.01.2017	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

Case No.:10/22/84- ALC3/2016	Party Name:RICHA & CO	Meet No/Date:22/84- ALC3/2016 02.02.2017	Status Deferred
93 HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 23.02.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.			

(94)

Case No. 343	M/s. Stand21 Exports (India) Pvt. Ltd.
NC Meeting No.22/AM-17 dt 02.02.2017 actually held on 16.02.2017	File No.01/84/050/260/AM-12/DES-V
RA. F.No. 04/24/040/00218/AM12	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Advance Authorization No. 0410129701 dated 21.10.2011.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Committee also observed that the case has been referred to DIPP on 02.02.2017 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 23.02.2017.	

(95)

Case No. 344	M/s. Loyal Textiles Mills Ltd.
NC Meeting No.22/AM-17 dt 02.02.2017 actually held on 16.02.2017	File No.01/84/050/00189/AM11
RA. F.No. 35/24/040/00020/AM11	
Re-fixation of norms against the Advance Authorization No. 3510030915 dated 14.07.2010.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for remove the GSM condition which was decided by NC in its meeting No. 30/84 dated 21.10.2010. NC decided to defer the case for re-listing on 23.02.2017.	



(96)

Case No. 345	M/s. JPM Exports Pvt. Ltd.
NC Meeting No. 22/AM-17 dt 02.02.2017 actually held on 16.02.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.	

(97)

Case No. 346	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No. 22/AM-17 dt 02.02.2017 actually held on 16.02.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 23.02.2017.	

(98)

Case No.347	M/s. Amit Exports Pvt. Ltd.
NC Meeting No. 22/AM-17 dt 02.02.2017 actually held on 16.02.2017	File No. 01/84/050/419/AM-16/DES-V
RA F.No. 02/24/040/00179/AM16	
Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.12.2016 through e.mail. to furnish the Style Nos and efficiency in the CAD of the product. The reply is not received from firm. NC decided to wait for their reply. The case stands deferred for re-listing on 23.02.2017.	

(99)

Case No. 348	M/s. Orient Craft Ltd.
NC Meeting No.22/AM-17 dt. 02.02.2017 actually held on 16.02.2017	File No. 01/84/171/270/AM17/DES-V
Fixation of norms for export product Ladies Romper made of 100% Linen Dyed Woven Fabric, GSM 175(+/- 10%) Style No. 382635 / 720006 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
<b>Decision:</b> Vide their letter dated 18.01.2017 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(100)



Case No. 349	M/s. Shahi Exports (P) Ltd.
NC Meeting No.22/AM-17 dt. 02.02.2017 actually held on 16.02.2017	File No. 01/84/171/273/AM17/DES-V
Fixation of norms for export product (1) Girls Dress Style No. 4DJESV820 made of 100% Viscose Woven Printed Fabric GSM 125 (Tolerance + Or – 10%) (2) Babies Garment (Dress) Style No. 4DJE5 V 820 Made of 100% Viscose Woven Printed Fabric GSM 125 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 03.02.2017 M/s. Shahi Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case and noted that the firm has applied for higher wastage as per the application. Accordingly, Committee decided to ask the firm to justify the higher wastage with clear copy of the CAD. The case is deferred for 23.02.2017.	

(101)

Case No. 350	M/s. Richa Global Exports (P) Ltd.
NC Meeting No.22/AM-17 dt. 02.02.2017 actually held on 16.02.2017	File No. 01/84/171/277/AM17/DES-V
Fixation of norms for export product (1) Ladies Shorts of 97% Cotton 3% Spandex Dyed Woven Fabric GSM 245 (+/-10%), Style No. 7267582 / 7275782 (2) Ladies Shorts of 97% Cotton 3% Spandex Bleached Woven Fabric GSM 245 (+/-10%), Style No. 7265782 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 13.02.2017 M/s. Richa Global Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(102)

Case No. 351	M/s. Richa Global Exports (P) Ltd.
NC Meeting No.22/AM-17 dt. 02.02.2017 actually held on 16.02.2017	File No. 01/84/171/276/AM17/DES-V
Fixation of norms for export product (1) Ladies Top of 100% Polyester Dyed Woven Fabric GSM 100 (+/-10%) Style No. 432278 / 439014 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 13.02.2017 M/s. Richa Global Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(103)

Case No. 352	M/s. K. Mohan & Company (Exports) Pvt. Ltd.
NC Meeting No.22/AM-17 dt. 02.02.2017 actually held on 16.02.2017	File No. 01/84/171/277 A/AM17/DES-V
Fixation of norms for export product Mens Full Sleeve Shirt Made of 100% Cotton Yarn Dyed Fabric GSM 139 Style No. #A10FO (Mens Shirts) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	



Decision: Vide their Email dated 16.02.2017 M/s. K. Mohan & Company (Exports) Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

